

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.211
IB-402(PB)/2020

IN THE MATTER OF:

International Combustion (India) Ltd.

Vs.

The Indure Pvt. Ltd.

... APPLICANT/PETITIONER

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 23.05.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Gaurav Ghosh

For the Respondent : Adv. Prashant Mehta, Adv. Varun Gupta,
Adv. Raghav Marwaha, Adv. SimranWason

ORDER

Counsel for the Operational Creditor is present and submits that he has not received a copy of the reply filed by the Counsel for the Corporate Debtor.

In this connection, Counsel for the Corporate Debtor is directed to supply a copy of the reply so filed to the Counsel for the Operational Creditor in a weeks' time.

List the matter on **08.07.2022**.

On the said date, both the Counsel shall be ready to make final arguments in the matter.



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)